

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 135/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2018**

Name of the Company: **Rahul Kumar Rannjit Parmar**  
(Honest Health and Research Pvt Ltd)  
V/s.  
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Haresh Kapuriya	PCS		
2.				

**ORDER**

Learned PCS Mr. Haresh Kapuriya present for the Appellant. None present for the ROC.

The Appellant is directed to issue notice of date of hearing along with copy of the petition on the central Government through ROC, and shall file proof of service.

**The Registry is directed to issue notice to the jurisdictional Commissioner of the Income Tax/ Income Tax department in respect of the present appeal to invite their response. Appellant is also directed to take steps upon the Income tax authority inviting their response and file proof of service.**

The ROC shall file its objections within 15 days from the service of notice.

The Appellant submitted and also pleaded in the appeal that it doesn't fall under the shell company and there was no unusual transaction during the period of demonization period.

List the matter on 25.04.2018.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 28th day of March , 2018.